

(b) if so, what is the actual requirement and the amount sanctioned at present; and

(c) how far this shortfall will effect the programme?’

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) to (c) There have been difficulties in financing the National Malaria Eradication Programme due to overall paucity of funds. As against the estimated requirement of Rs. 33.79 crores from 1974-75 according to the prescribed pattern a provision of Rs. 18 crores has been made. This has no doubt adversely affected the programme. However to avoid any serious setback to the programme alternative strategies are being worked out within the limited resources available.

Grant for the Development of South Delhi Campus

938. SHRI SHYAMLAL GUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.

(a) whether Government have given a special grant of rupees one crore for the development of South Delhi University Campus

(b) if so, the details of the works to be executed out of the grant; and

(c) what were the allocations made originally for the Campus during the current financial year and the amount spent till the end of October 1974?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURAL HASAN): (a) and (b). No, Sir. However, the University Grants Commission had intimated the University of Delhi, a tentative allocation of sum of Rupees one crore within which the University may prepare its proposals for the de-

velopment of its South Campus during the Fifth Five Year Plan. The proposals are still awaited from the University.

(c) The Commission has not made any specific allocation for the Campus during the current financial year. The Commission has, however, agreed to the Delhi University starting M.A. course in Business Economics in the South Delhi Campus and to provide assistance for one post of Professor and two posts of Readers, the expenditure on which would be accommodated within the proposed Fifth Plan allocation.

According to the information furnished by the University of Delhi, the amount spent for the Campus till the end of October, 1974 is Rs. 8,41,541.77 paise.

Dairy Development Projects with the Aid of World Food Programme

939. SHRI SHYAMLAL GUPTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the number of Dairy Development Projects approved by the World Food Programme for India and the amount of assistance agreed to:

(b) whether it is a fact that the Executive Director of World Food Programme is reported to have stated that some of the Projects might have to be cancelled; and

(c) if so, the details thereof and the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) World Food Programme have approved assistance to one Project on dairy development which commenced in July, 1970 (WFP Project 618, Operation Flood). World Food Programme have committed to supply

126000 MT of Skim Milk Powder and 42000 MT Butter oil over 5 years' period. The transfer of Commodities to Public sector dairies would yield Rs. 954 million.

(b) Government has not come across any statement of the Executive Director to this effect.

(c) The question does not arise.

Re-Settlement of Jhuggi-Jhonpri Dwellers

940. SHRI SHYAMLAL GUPTA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have drawn up a fresh scheme for the re settlement of Jhuggi-Jhonpri dwellers in the Union Territory of Delhi;

(b) whether Government have made any survey about the number of jhuggies in the Union Territory till the end of July, 1974; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS & HOUSING (SHRI MOHAN DHARIA): (a) There is no proposal to have any new scheme in addition to the existing Jhuggi-Jhonpri Removal Scheme in Delhi.

(b) No, Sir.

(c) Does not arise.

Allotment of Government Accommodation to Dependents of Deceased Government Employees

941. SHRI JAGDISH PRASAD MATHUR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that on compassionate grounds, Government accommodation occupied by a deceased Government employee is allotted to

his son/daughter, who happens to be employed in Government service:

(b) whether the same accommodation is allotted to the deceased employee's son/daughter or an alternative accommodation of the type which he/she may be entitled;

(c) whether there are cases where the same accommodation has been allotted irrespective of the fact that the son/daughter, as the case may be, at the time of the demise of his/her father, entitled to a lower type of accommodation; and

(d) if so, what is Government's policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) to (d) According to the existing policy, an ad-hoc allotment is sanctioned to a son, daughter, wife or husband, as the case may be, or father of a deceased Government servant occupying general pool accommodation provided that the said relation is a Government servant eligible for general pool accommodation and was sharing accommodation with the deceased officer for at least six month before his death. The same residence, which was occupied by the deceased officer, is regularised in the name of the eligible relation if he/she is entitled to a residence of that type or a higher type. Where the deceased officer was occupying type I accommodation and the dependant relation is entitled to type II, type II accommodation is allotted to the dependant. In other cases, the relation is allotted a residence of his/her entitled type, if available at the time, or failing that, of the next lower type, if acceptable to the allottee. In a few exceptional cases of extreme hardship, the dependant relation of the deceased officers have been allowed to retain the accommodation occupied by such officers even though the dependent relations were not entitled to that type of accommodation.